

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 10  
IA No. 977/2022  
And  
CP(IB) No.179/Chd/Hry/2021  
Under Section 9, IBC 2016  
& R 44, NCLT**

**In the matter of:-**

Steel Products Ltd.

...Petitioner/Operational Creditor

Versus

A2Z Infra-Engineering Services Ltd.

...Respondent/Corporate Debtor

**Present through Video Conferencing:**

Mr. Shahwat Nayak and Mr. Anirudhya Dutta, Advocates for the petitioner/applicant

**IA No. 977/2022 and CP(IB) No.179/Chd/Hry/2021**

It is stated by learned counsel for the applicant that during the pendency of the main petition, the respondent-corporate debtor approached the petitioner for settling the matter amicably. It is also stated by learned counsel for the petitioner that as per Settlement Agreement dated 03.06.2022 filed vide IA No.977/2022, the payment has been received by the petitioner and on instructions, he may be permitted to withdraw the main petition. Accordingly, keeping in view the statement of learned counsel for the petitioner/applicant and Settlement Agreement dated 03.06.2022, the learned counsel for the petitioner is permitted to withdraw the main petition and consequently, IA No.977/2022 is allowed and main petition bearing CP (IB) No.179/Chd/Hry/2021 is dismissed as withdrawn.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

August 25, 2022  
AV